IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Order: 28.1.2000

CP 168/95 XXX (TA 28/92)

Madan Gopal Vyas s/o Shri Hari Narain Vyas, r/o Palace Road, Indergarh, Distt. Bundi.

... Pet it ioner

V/s.

- Shri M.Kirtiwasan, Gemral Manager, Western Railway, Churchgate, Mumbai.
- Shri T.K. Vishwash, Divisional Manager, Western Railway, Kota. 2. ... Respondents

CORAM:

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HON BLE MR .S .K .AGARWAL, JUDICIAL MEMBER HON BLE MR.N.P.NAWANI, ADM.XX MEMBER

For the Petitioner

... Mr.Anurag Kulsrestha, proxy counse.

for Mr. Virendra Lodha

For the Respondents

... Mr.Anupam Agarwal, proxy coinsel f Mr. Manish Bhandari

ORDER

(PER HON BLE MR .S .K.AGARWAL, JUDICIAL MEMBER)

This contempt Petition filed u/s 17 of the Administrative Tribunals Act has arisen out of an order dated 14.1.94 passed in TA 28/92 (73/87).

- It is stated by the petitioner that the opposite party did not comply with the orders passed by this Tribunal deliberate and wilfully. Therefore, prayer has been made to initiate contempt proceedings against/the opposite party.
- Reply to show-cause was filed and in the reply it has been made clear that the order of this Tribunal has already been complied with by making the necessary payment to the petitioner. Details of payment have also been given in the reply. No rejoinder to the reply was filed.
- Disobedience of this Tribunal's order amounts contempt only when non-compliance of the Tribunal's order is deliberate and wilful. The petitioner fails to establish any wilful and deliberate disobedience on the part of the respondents; rather the respondents in the reply have made it clear that the order of this Tribunal has been complied with and all payments have been made. Therefore, we find no merit in this Contempt Petitic We, therefore, dismiss this Contempt Petition and notices issued to the opposite party are hereby discharged.

(N.P.NAWANI) MEMBER (A)

.K .AGARWAL) Member (j)